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THE DISPLACED PERSONS CLAIMS AND OTHER LAWS REPEAL ACT, 2005

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NO. 38 OF 2005

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[5th September, 2005.]

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An Act to repeal the Displaced Persons (Claims) Act, 1950 and certain other enactments.

BE it enacted by Parliament in the Fifty-sixth Year of the Republic of India as follows:-

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1.

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Short title.

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1. Short title.-This Act may be called the Displaced Persons Claims and other Laws Repeal Act, 2005.

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2.

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Repeal of enactments.

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2. Repeal of enactments.-The enactments specified in the Schedule are hereby repealed.

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THE SCHEDULE

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REPEAL OF ENACTMENTS

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THE SCHEDULE

(See section 2)

REPEAL OF ENACTMENTS

Sl.	Name of the Act	Year	A
1.	The Administration of Evacuee Property Act	1950	31
2.	The Displaced Persons (Claims) Act		195
3.	The Evacuee Interest (Separation) Act	1951	64
4.	The Displaced Persons (Claims) Supplementary Act	1954	12
5.	The Displaced Persons (Compensation and Rehabilitation) Act	1954	44

T. K. VISWANATHAN,

Secy. to the Govt. of India.

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